<u>COURT-II</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

<u>IA NOS. 141 & 142 OF 2018 IN</u> <u>DFR NO. 4457 OF 2017</u>

Dated: 13th April, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of

Shri Suryakant Gupta, Proprietor M/s Rajaram Maize Products Solar Power Division Vs.			Appellant(s)
Chhattisgarh State Electrici & Ors.	ty Re	gulatory Commission	Respondent(s)
Counsel for the Appellant(s)	:	Mr. Pradeep Aggarwal Mr. Arjun Aggarwal	
Counsel for the Respondent(s)	:	Mr. Ravi Sharma for R-1	
		Mr. Apoorv Kurup for R-2	

<u>ORDER</u>

Learned counsel appearing for the second Respondent prays for another one week's time to file reply to the IA Nos. 141 & 142 of 2018 filed by the learned counsel appearing for the Appellant.

Submission made by the learned counsel appearing for the second Respondent, as stated above, is placed on record.

Learned counsel appearing for the second Respondent is granted one week's extended time to file reply on or before 23.04.2018 after serving copy on the other side.

List the matter on <u>25.04.2018</u> as requested by the learned counsel appearing for the second Respondent.

(S.D. Dubey) Technical Member kt/vg (Justice N.K. Patil) Judicial Member